

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI VIJAY PAL RAO, JUDICIAL MEMBER
AND SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

ITA No.27/Bang/2016
Assessment year : N.A.

Sri Adinath Swethamber Jain Sangh, Main Bazaar, Hospet – 583 201. PAN: AAPTS 0374L	Vs.	The Commissioner of Income Tax (E), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Balachander, Advocate
Respondent by	:	Shri Y.D. Sharma, Standing Counsel

Date of hearing	:	24.11.2016
Date of Pronouncement	:	24.11.2016

ORDER

Per Vijay Pal Rao, Judicial Member

This appeal is filed by the assessee trust against the order of the CIT(Exemptions), Bengaluru dated 29.10.2015 rejecting registration u/s. 12AA of the I.T. Act, 1961 [the Act].

2. During the course of hearing, the Id. counsel for the assessee pointed out to the assessee's letter dated 16.08.2016 and submitted that the assessee seeks withdrawal of its appeal, since on a fresh application in

Form No.10A by the assessee, the CIT(Exemptions) has granted registration u/s. 12AA of the Act and the appeal before the Tribunal has become infructuous. The Id. DR had no objection to the assessee's plea. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on this 24th day of November, 2016.

Sd/-

(INTURI RAMA RAO)
Accountant Member

Sd/-

(VIJAY PAL RAO)
Judicial Member

Bangalore,
Dated, the 24th November, 2016.

/D S/

Copy to:

1. Appellant
2. Respondents
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar,
ITAT, Bangalore.